

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.229
C.P.(IB)/39(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Neel Praful Bhalakia
V/s
Canara Bank & Ors

.....Applicant

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Yuvraj Thakore, Adv.
For PNB	: Mr. Jaimin Dave, Adv. a. w. Ms. Hirva Dave, Adv. and Mr. Priyank Dave, Adv.-R-1
For Respondent	: Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv. Mr. Rahul Bhavsar, Adv. Mr. Soham Kumar, Adv. & Mr. Vasisht Parashar, Adv. for R-15 Mr. Muhammed Ziad, Adv. for R-2
For Canbank Factors	: Mr. Tirth Nayak, Adv. for R-6
For the Financial Creditor	: Mr. Vivek Singh Panwar, Adv. for MR. Arpit Singhvi, Adv. for Aditya Birla Finance
For unsecured FC	: Ms. Shreya Kumar, Adv. a/w Mr. Sawar Raza for R-2

ORDER

Ld. Counsel for Respondent no.2,3,14 & 16 have filed their reply. Ld. Counsel for the applicant is directed to serve notice upon respondent no.22. Remaining respondents are proceeded ex-parte.

List for further consideration on 06.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)